# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 038.

Dated: 2 2 JUN 1995

APPLICATION NO. 880 of 1994.

APPLICANTS: Sri.R. Venkateshwaran.

V/S.

RESPONDENTS: The Secretary, Dept. of Space, Bangalore and two others.,

Τo

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor,
Frist Cross, Gandhinagar,
Sujatha Complex, Gangalore-9.

The Secretary,
Department of Space,
\*Anthariksha Bhavan,
New BEL Road, Bangalore-560094.

3. Sri.M.S.Padmarajaiah,Senior Central Govt.Standing Counsel, High Court Bldg,Bangalore-1.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 12-06-1995.

Issued on 22/06/95.

DEPUTY REGISTRAF
JUDICIAL BRANCHES

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### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

### O.A. NO.880/94

MONDAY THIS THE TWELFTH DAY OF JUNE 1995

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

R. Venkateshwaran, Aged about 50 years, S/o late K.V. Raghunathan, No.2364, II Stage, Rajajinagar, Bangalore-560 010.

... Applicant

[By Advocate Dr. M.S. Nagaraja]

v.

- 1. Union of Inida
  by the Secretary to
  Government of India,
  Department of Space,
  'Anthariksha Bhavan',
  New BEL Road,
  Bangalore-560 094.
- The Chief Engineer, Civil Engineering Division, Department of Space, 'Anthriksha Bhavan, New BEL Road, Bangalore-560 094.
- 3. The Construction Engineer, Civil Engineering Division, Department of Space, Space Application Centre, Satellite Road, Ahmedabad-380053.

... Respondents

[By Advocate Shri M.S. Padmarajaiah... Senior Standing Counsel for Central Govt.]

#### ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman;

Heard Dr. M.S. Nagaraja, learned counsel for the applicant. We think it appropriate to direct



the Department to take notice of a legal notice issued by Dr. Nagaraja on behalf of the applicant on 18.2.1994, a copy of which is produced at Annexure A-2. Therein a demand for payment of interest on the salaries paid between 24.4.1981 and 20.6.1984 which was paid on 23.4.1992 is claimed. It is proper for the Department to consider the demand for payment of interest claimed in the lawyer's notice. Accordingly we dispose of this application directing the 1st respondent to consider the claim of the applicant made in the legal notice and to take appropriate steps in that regard as warranted in law within two months from the date of receipt of a copy of this order. Send a copy of this order to 1st respondent for information and necessary action. No costs.

Sd-

MEMBER [A]

VICE-CHAIRMAN

bsv



TRUE COPY

Sedition Officer
Central Administrative Tribunal

Bangalore Bench Bangalore

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MEMBER [A] VICE-CHAIRMAN

bsv